

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:805
ANSWERED ON:28.07.2005
ADVERTISEMENTS ON AEROPLANES
Chauri Shri Babu Hari;Dhotre Shri Sanjay Shamrao

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has formulated any scheme for displaying advertisements on Aeroplanes of Indian Airlines and other Airlines;
- (b) if so, the details thereof; and
- (c) the revenue expected to be generated through this scheme?

Answer

- MINISTER OF STATE(INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) & (b): Rule 37A of the Aircraft Rules, 1937 prohibits displaying of advertisement on aircraft except with permission of DGCA. Such permission is granted by DGCA subject to the guidelines approved by the Ministry of Civil Aviation. Permissions have been granted to Air Deccan and Raymonds so far.

(c): No fee is charged for giving the permission.